

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 339/MP/2022 along with IA (Diary) No. 775/2026

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between Tunga Renewable Energy Private Limited and Solar Energy Corporation of India Limited seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW Wind Power Project being set up by Tunga Renewable Energy Private Limited in Karnataka.

Petitioner : Tunga Renewable Energy Private Limited (TREPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **09.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Jafar Alam, Advocate, TREPL
Shri Ravi Sharma, Advocate, CSPDCL
Ms. Ankita Kumar, Advocate, CSPDCL
Ms. Atulika Ghawana, Advocate, CSPDCL
Ms. Anushree Bardhan, Advocate, SECI
Shri Harsh Jain, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Ms. Rashmi Vaish, Advocate, SECI
Shri Ayush Sharma, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has filed IA (Diary) No. 775/2026 seeking amendment of the Petition and that notice may be issued thereon. Learned counsel also sought liberty to file an additional affidavit stating the Petitioner's willingness to continue its Project as directed *vide* the Record of Proceedings dated 19.5.2026.

2. Learned counsel for the Respondent, SECI, sought time to examine the said IA and file a reply, if required.

3. Learned counsel for the Respondent, CSPDCL, submitted that CSPDCL, vide affidavit dated 27.06.2026, has already placed on record its readiness to grant an extension of the SCD of the Petitioner's Project provided that there is no additional financial burden on CSPDCL.



4. Considering the above submissions, the Commission directed as under:
- (a) Issue notice to the Respondents in IA (Diary) No. 775/2026.
 - (b) The Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.
 - (c) The Petitioner to file its additional affidavit in compliance with the Record of Proceedings dated 19.05.2026 within a week.
 - (d) In the meantime, the interim protection granted earlier shall continue till the next date of hearing.
5. The Petition, along with IA, will be listed for hearing on **15.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)